

LOK SABHA DEBATES

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LOK SABHA

Tuesday, April 21, 1964/Vaisakha
1, 1886 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Inter-State Road Transport Units

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*1110. { Shri Subodh Hansda:
Shri S. C. Samanta:

Will the Minister of Transport be
pleased to state:

(a) whether any steps are taken
to increase the number of units for
long distance inter-State road trans-
port;

(b) whether the units functioning
at present are all private units;

(c) whether any encouragement has
been given to Transport Co-operative
Societies; and

(d) if so, the number of such inter-
State units helped up to date?

The Minister of Shipping in the
Ministry of Transport (Shri Raj
Bahadur): (a) to (d). A statement
giving the information required is
laid on the Table of the House. [Plac-
ed in Library. See No. LT-2748/64].

Shri Subodh Hansda: From the
statement I find that a number of
permits for various classes of vehicles
are issued to the various road trans-
port organisations. I would like to
know whether there is any arrange-
ment to supply them the vehicles or
whether there is any arrangement
from Government to finance these
road transport organisations.

Shri Raj Bahadur: So far as the
supply of vehicles is concerned, they
have to apply directly to the dealers
and stand in the queue for that pur-
pose. There are some rules framed
by the Ministry of Steel, Mines and
Heavy Engineering in this regard.
Apart from that, so far as the finan-
cing of the purchase of these vehicles
is concerned, in order to provide cer-
tain credit facilities, the State Finan-
cial Corporations Act was amended
some time back in order to include
road transport as one of the indus-
tries for that purpose.

Shri Subodh Hansda: May I know
the main routes on which the Central
Road Transport Corporation is plying
its vehicles?

Shri Raj Bahadur: The Calcutta-
Siliguri-Gauhati route.

Shri D. N. Tiwary: May I know
whether Government have any agen-
cy to check whether they charge the
usual fares or whether they take ex-
tra fares or charge heavy fares?

Shri Raj Bahadur: The rates are
fixed and determined by the State
Governments concerned or the State
Transport Authorities under the mo-
tor Vehicles Act. The operators are
supposed to charge the rates under
that.

Shri D. N. Tiwary: What about the
inter-State routes?

Shri Raj Bahadur: I cannot exactly
say about the inter-State routes just
now.

Shrimati Savitri Nigam: Is the hon.
Minister aware that there are various
neglected routes where the operators
do not find it profitable to run the
service, due to which the passengers
are put to a lot of inconvenience, and,

if so, what steps are proposed to be taken in this regard?

Shri Raj Bahadur: The need for provision of transport facilities is reviewed from time to time by the State transport authorities, and they lay down the number of permits to be granted, and I think that the needs of the areas are taken into account by them.

Shri P. Venkatasubbaiah: If you could kindly go through the statement laid on the Table, you will find that only a very negligible proportion of the permits has been given to the transport co-operatives. Is the hon. Minister aware of the fact that discriminatory treatment is being meted out to the transport co-operatives and only the private sector people are being favoured by the authorities while granting permits, and if so, what is the remedy suggested to improve the situation?

Shri Raj Bahadur: We have laid down the rule that transport co-operatives should be given preference. Some of the State Governments have acted upon that. By and large, it is a local question and it has to be tackled at that level.

Shri B. K. Das: There is a transport co-operative in the Dandakaranya area. May I know why no permanent permit has been given to that transport co-operative?

Mr. Speaker: The hon. Member is going into individual units. We cannot go into individual units now.

Profiteering in Gur

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- { **Shri Onkar Lal Berwa:**
 { **Shri Bibhuti Mishra:**
 *1112. { **Shri Hari Vishnu Kamath:**
 { **Shri Yashpal Singh:**
 { **Shri Kolla Venkaiah:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether the investigation into the allegation of profiteering in gur by the Delhi Central Co-operative Stores has been completed; and

(b) if so, the number of persons against whom the cases have been instituted?

The Parliamentary Secretary to the Minister of Food and Agriculture (Shri Shinde): (a) Yes, Sir.

(b) Two persons have been charge sheeted on 2nd March, 1964 for contravention of the Delhi Khandasari and Gur Dealers Licensing Order, 1963 issued under the Essential Commodities Act.

श्री श्रींकार लाल बेरवा : जिन अफसरों के खिलाफ मुकद्दमा हुआ है उन का क्या नाम है और क्या यह भी सच है कि एक संसद् सदस्य जो कि इस गड़बड़ घुटाले में शामिल थे उनको उस मामले से निकाल दिया गया है ?

Shri Shinde: The names of the persons concerned who have been charge-sheeted are as follows: Shri Ramlal, and Miss Shakuntala Sulhan, the managing director and the secretary respectively of the said co-operative.

श्री श्रींकार लाल बेरवा : क्या यह भी सच है कि उन अफसरों के बयानों से यह जो डाइरेक्टर थे, उन डाइरेक्टर के हुक्म से एसा किया गया उस रिपोर्ट को बदल दिया गया है ?

The Minister of Food and Agriculture (Shri Swaran Singh): This is really going into that question about which we had a lengthy debate some time back, and I thought that after that debate, so far as the facts were concerned, there was nothing further to add.

श्री यशपाल सिंह : उस सिलसिले में एक माननीय संसद् सदस्य ने यहाँ कहा था कि रेलवे बैगन बगैर रिश्वत के नहीं मिला और हमें गुड़ लाने के लिये रेलवेज को रिश्वत देनी पड़ी, तो देने वाले के खिलाफ़ या लेने वाले रेलवे मंत्रालय के खिलाफ़ क्या कोई चार्ज इस बीच में लगाये गये हैं ?